

Reference No.	Stakeholder Name	Added By	Comment On	Added On	ACTION
SH/CO/568/2022	STATE LOAD DESPATCH CENTRE ODISHA (SLDC_ODISHA)	STATE LOAD DESPATCH CENTRE ODISHA (SLDC_ODISHA)	Regulation No- 29	18/10/2022	View

STAKEHOLDER COMMENT

Regulation No. : L-1/8/2022/CERC

Reference No. : 9/2022

Regulation Details

Reference No.	9/2022	CERC File Number	No. L-1/265/2022/CERC
Regulation No.	L-1/8/2022/CERC	Regulation No. Generation Date	14/06/2022

Regulation Type : New Regulation
Regulation Title : Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2022.
Subject : Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2022.

Comment Details

Type : Stakeholder Comment
Stakeholder Name : STATE LOAD DESPATCH CENTRE ODISHA (SLDC_ODISHA)
Order Date / Direction of Commission / Compliance Date :
Brief of Comments/Objections/Suggestions : ? Under frequency Relay setting: o The grid has become stable and it is rare that the frequency goes below 49.4Hz, so it is irrelevant to set it from 49.4Hz. Therefore, it needs to be revised at least to start by 49.6Hz. o Moreover, most states have implemented ADMS which takes stage-1 load shedding from 49.9Hz.

SLDC_ODISHA

(from Saudamini – 18/10/22)

Regulation No-15

Necessary compliance of protection audit timeline should be informed by RPC

Regulation No-11

Reliable data connection from generating station to RLDC, SLDC during trial run period for thermal and hydro stations.

Regulation No-27

In case of DOCO of idle charged Transmission element, certificate is required from CTU but no clarity regarding the date from which the tariff shall be calculated.

In case adverse situation for pumped storage plant to demonstrate the full design capacity, the COD should be granted subject to demonstration of full load capacity in conducive condition.

Regulation No-29

Under frequency Relay setting: o The grid has become stable and it is rare that the frequency goes below 49.4Hz, so it is irrelevant to set it from 49.4Hz. Therefore, it needs to be revised at least to start by 49.6Hz. o Moreover, most states have implemented ADMS which takes stage-1 load shedding from 49.9Hz.

Regulation No-30

RGMO may be continued instead of FGMO, as the DSM rates are analogous to the RGMO. So, it may be continued.

Regulation No-43

As per the Clause 4 of the Scheduling and Despatch Code, the entities connected only to inter-State transmission system shall be under control area jurisdiction of RLDCs for scheduling and despatch of electricity for such entities. Whereas the earlier IEGC, the control area jurisdiction for scheduling and despatch is based on % share. So, this provision may kindly be retained from better operational & coordination point of view.